

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO.121 OF 2020

In the matter of:

Pankaj Kumar Mishra

Appellant

Vs

ROC Mumbai & Anr

Respondent

Mr. Saurabh Agrawala and Mr Shantanu Singh, Advocates for Appellant.

None for Respondents.

ORDER

(THROUGH VIRTUAL MODE)

10.08.2020- Heard learned counsel for the appellant. He submits that on an incorrect address the notice has been sent, therefore, the appellant did not serve with the notice. Thus this order passed by the NCLT without giving him an opportunity of appearing.

2. Let notice be sent to the Respondents through speed post. Requisites alongwith process fee, if not filed, be filed by 13.8.2020. If the appellant provides the e-mail address of the Respondents, let notice be also sent through email.

3. The appellant may file the master date of the Company before the next date.

4. List the appeal on **4th September, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Bm/nn